

## ICPA Directives

2740. SHRI SIVAJI PATNAIK:  
SHRIMATI BUSEELA GOPALAN:  
DR. ASIM BALA:  
SHRI ANIL BASU:  
SHRI SUBRATA MUKHERJEE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are aware of recent directions issued by the Indian Commercial Pilots' Association particularly against a flight attendant and some other related matters;

(b) if so, whether the matter has been taken up with the ICPA,

(c) whether the Government propose to take action against the erring officials in this regard; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD). (a) Yes, Sir.

(b) to (d) On complaint of a pilot, Indian Commercial Pilots' Association (ICPA) has issued a directive to its member against an Airhostess. Management of Indian Airlines have asked explanation of both pilot and the Airhostess. The matter has also been taken up with ICPA and Air Corporation Employees Union.

## Loss to Reserve Bank of India in US Bond Market

2741. SHRI TARIT BARAN TOPDAR:  
SHRI SUDHIR GIRI:

Will the Minister of FINANCE be pleased to state

(a) whether the Reserve Bank of India has lost substantial amount of money in US bond market as reported in the Observer of Business and Politics dated September 22, 1994;

(b) if so, the details thereof;

(c) whether the Government have fixed any responsibility in this regard; and

(d) if so, the details thereof and the action taken in this regard;

(e) the steps being taken by the Government to prevent such losses in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) the Reserve Bank of India has indicated that the reference in the question is to changes in security prices in international financial markets, and that it is not correct to consider these variations as a loss incurred on investment of foreign exchange reserves. RBI has also indicated that its earning on foreign exchange reserves has all along been positive.

(c) to (e) Do not arise.

## Child Labour

2742. SHRI C.K. KUPPUSWAMY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that the child labour is rampant in hosier units in Thruppur and Northern State Industries in Sivakasi and Tamil Nadu; and

(b) if so, the steps taken to rehabilitate the child labour and enforce the law and guidelines relating to the abolition of child labour in these units and industries?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA). (a) and (b). The information is being collected and will be laid on the Table of the House.

## Bipartite Settlement with Bank Workers

2743. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state.

(a) whether the Indian Banks Association has made 6th Bipartite Settlement with Bank Workers' trade unions,

(b) if so, the details thereof;

(c) whether the Government are going to make settlement with officers' associations of Banks about the wages revision; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Indian Banks' Association has signed on 8.10.94 a Memorandum of Understanding (MoU) on wage revision with major trade unions in the banking industry providing for an overall increase in wage bill to the tune of 10.5% covering the banking industry Rs. 388 crores p.a., in respect of the award staff employees in public sector banks. The IBA has further informed that modalities of implementation of the said MoU are being negotiated with the trade unions. Similar discussions with officers' associations are in progress.

## Reservation in Promotions in Syndicate Bank

2744. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Supreme Court had upheld the reservation in promotions within officers cadre in the syndicate Banks;

(b) if so, the details thereof;

(c) whether the Government have implemented the decision of the Court;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). In pursuance of the Supreme Court Judgement dated 10th August, 1990 in the Writ Petition No. 847/87 filed by Syndicate Bank SC/ST Employees' Association versus Union of India and others, Syndicate Bank provides for reservations in favour of SC/ST in promotions